



3) Ld. Counsel for the Respondent/Personal Guarantor submits that the Resolution Professional has prepared the Report even without contacting them. In that view of the matter, the Resolution Professional is directed to remain present in the Court on the next date of hearing to explain the reasons why they have not contacted the Respondent/Personal Guarantor, while drafting the Report.

4) Stand over to 18.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**